

young and there are not many officers and men who could be put on the Regular Air Force Reserve. Hence the formation of this Reserve will take some time. Details regarding the formation of the Air Defence Reserve are being worked out. It is proposed to raise the first Auxiliary Air Force Squadron shortly.

(b) and (c). A statement is laid on the Table of the House. [See Appendix III Annexure No. 55].

INDIANISATION OF NAVY

*539. **Shri Krishnacharya Joshi:** Will the Minister of Defence be pleased to state:

(a) the steps taken by Government for the Indianisation of the Navy during 1954; and

(b) the total number of Naval officers trained for this purpose?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). During 1954, 19 appointments held previously by British Officers were taken over by Indians. Three of them were senior appointments, one of them being the Deputy Commander-in-Chief and Chief of Staff.

The total number of Indian Naval Officers trained in U.K. since Partition is 151. They have been trained to meet the existing demands of the Indian Navy and not merely with a view to replacing the British Officers immediately. As and when they gather the requisite experience, the remaining 33 British Officers will be replaced.

RECRUITMENT TO GOVERNMENT SERVICES

*548. **Shri S. K. Razmi:** Will the Minister of Education be pleased to state:

(a) whether any decision to appoint a committee of specialists to examine the question of qualifications for recruitment to Government service in the various grades has been taken;

(b) if so, when the committee will be appointed;

(c) what will be the composition of the committee; and

(d) what will be their terms of reference?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) Yes, Sir.

(b) Very shortly.

(c) and (d). The matter is under consideration.

SECOND FINANCE COMMISSION

*549. { **Shri V. Missir:**
Shri Bhagwat Jha Azad:

Will the Minister of Finance be pleased to state:

(a) whether there is any proposal to appoint another Finance Commission which would submit its recommendations for the Second Five-Year Plan;

(b) if so, whether a Central Finance Commission or separate Commissions for different States will be appointed; and

(c) what will be their main functions?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). I would invite the attention of the hon. Members to Article 280 of the Constitution which provides for the appointment of the Finance Commission and also prescribes its duties. It is hoped that the next Finance Commission would be appointed during the course of the coming year, after Government have received and considered the Report of the States Reorganisation Commission. As I have already stated in my Budget Speech, the question of the distribution of the net proceeds of the Estate Duty among the various States will also be referred to the Commission under Sub-clause (d) of Clause (3) of that Article. The question of referring any other matter to the Commission under that sub-clause would be considered at the time of its appointment.